

- (v) Supplementary Statement No. XIV Eighth Session, 1959. [See Appendix III, annexure No. 115.]
- (vi) Supplementary Statement No. XXI Seventh Session, 1959. [See Appendix III, annexure No. 116.]
- (vii) Supplementary Statement No. XX Sixth Session, 1958. [See Appendix III, annexure No. 117.]
- (viii) Supplementary Statement No. XXIII Fifth Session, 1958. [See Appendix III, annexure No. 118.]
- (ix) Supplementary Statement No. XXXIII Fourth Session, 1958. [See Appendix III, annexure No. 119.]
- (2) G.S.R. 1480 dated the 10th December, 1960. [Placed in Library, See No. LT-2575/60.]
- (ii) A copy of Notification No. G.S.R. 1474 dated the 10th December, 1960 making certain further amendment to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960, under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of the Central Excises and Salt Act, 1944.
- (iii) A copy of Notification No. G.S.R. 1477 dated the 10th December, 1960 under sub-section (4) of Section 43B of the Sea Customs Act, 1878. [Placed in Library, See No. LT-2576/60.]
- (iv) A copy of Notification No. G.S.R. 1478 dated the 10th December, 1960 making certain amendment to the Medicinal and Toilet Preparations (Excise Duties) Rules, 1956, under sub-section (4) of Section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955. [Placed in Library, See No. LT-2577/60.]

AMENDMENT TO MINERALS (CONSERVATION AND DEVELOPMENT) RULES

The Parliamentary Secretary to the Minister of Steel, Mines and Fuel (Shri Gajendra Prasad Sinha): On behalf of Shri K. D. Malaviya, I beg to lay on the Table a copy of Notification No. G.S.R. 1458 dated the 10th December, 1960, making certain amendment to the Minerals (Conservation and Development) Rules, 1958, under sub-section (1) of Section 28 of the Mines and Minerals (Regulation and Development) Act, 1957. [Placed in Library, See No. LT-2574/60.]

NOTIFICATIONS UNDER CENTRAL EXCISE AND SALT ACT, SEA CUSTOMS ACT AND MEDICINAL AND TOILET PREPARATIONS (EXCISE DUTIES) ACT

The Minister of Revenue and Civil Expenditure (Dr. B. Gopala Reddi): I beg to lay on the Table—

- (i) A copy of each of the following Notifications under section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the central Excise Rules, 1944:—

- (1) G.S.R. 1448 dated the 1st December, 1960;

STATEMENT re: PRIZE BONDS

The Deputy Minister of Finance (Shrimati Tarkeshwari Sinha): I beg to lay on the Table a copy of Statement on Five Year Interest Free Prize Bonds, 1965. [Placed in Library, See No. LT-2578/60.]

12.36 hrs.

SYNOPSIS OF PROCEEDINGS OF COMMITTEES ON DRAFT THIRD FIVE YEAR PLAN

COMMITTEE 'A' (POLICY, RESOURCES AND ALLOCATIONS) ..

Shri N. R. Ghosh (Cooch-Bihar): I beg to lay on the Table a copy of

[Shri N. R. Ghosh]

Synopsis of Proceedings of Committee 'A' (Policy, Resources and Allocations) on the draft Third Five Year Plan.

COMMITTEE 'B' (INDUSTRY, POWER AND TRANSPORT)

Shri Achar (Mangalore): I beg to lay on the Table a copy of Synopsis of Proceedings of Committee 'B' (Industry, Power and Transport) on the draft Third Five Year Plan.

COMMITTEE 'C' (AGRICULTURE AND RURAL ECONOMY)

डा० राम सुभग सिंह (सहसराम) :

श्रीमन्, तृतीय पंचवर्षीय योजना के प्रारूप सम्बन्धी समिति "सी" (कृषि और ग्रामीण अर्थ-व्यवस्था) की कार्यवाही के सारांश की एक प्रति, आप की अनुमति से मैं सदन-पटल पर प्रस्तुत करता हूँ।

COMMITTEE 'D' (SOCIAL SERVICES)

Shri Tyagi (Dehra Dun): I beg to lay on the Table a copy of Synopsis of Proceedings of Committee 'D' (Social Services) on the draft Third Five Year Plan.

COMMITTEE 'E' (TECHNICAL MANPOWER AND SCIENTIFIC RESEARCH)

Shri Supakar (Sambalpur): I beg to lay on the Table a copy of the Synopsis of Proceedings of Committee 'E' (Technical Manpower and Scientific Research) on the draft Third Five Year Plan.

Shri Tangamani (Madurai): You were pleased to constitute these Committees. These Committees have met and the discussion of the Draft Plan has taken place. I would like to know whether copies of the Synopses will be made available to all the Members.

Another point is—I raise this because I do not find it in today's Order Paper—that the hon. Minister of Transport and Communications said that the recommendations made by the Rajan Committee would be made available to us before the end of the

session, I would like to know what has happened.

Mr. Speaker: So far as the Synopses are concerned, we have got sufficient number of copies. Synopses of the proceedings of the various Committees regarding planning will all be circulated to Members.

Shri T. B. Vittal Rao (Khammam): What about the proceedings. We were told that the *verbatim* reports of the discussions in the Committees would be laid on the Table.

Mr. Speaker: Copies of the proceedings are placed in the Library. Which ever hon. Member wants to look in for further details may go and consult in the Library. There is no meaning in circulating huge volumes and books like these.

Shri T. B. Vittal Rao: After all, they are only 7000 pages.

Mr. Speaker: No, no. It is not a question of 'After all'.

As regards the Ramjan Committee Report, does it form part of this?—It is an independent matter. I do not know if the hon. Minister is aware of it. Would it be circulated?

The Minister of Transport and Communications (Dr. P. Subbarayan): The Rajan Committee Report was placed in the Library. Printing of it, the evidence and so on, will take a long time.

Shri Tangamani: It was announced that Government's decision on the Report would be announced before the end of the session.

Mr. Speaker: Did Government say that their decision would be announced before the end of the session?

Dr. Subbarayan: I have sent a letter to the Lok Sabha Secretariat on it.

Mr. Speaker: Very well.

We will see. It will be circulated. Whatever comes to me is not a secret matter.

Shri Tangamani: With respect, may I submit..

Mr. Speaker: The hon. Member has got a knack of bringing something else here. We were discussing only about the synopses of the proceedings of the Plan Committees. To a question by an hon. Member, I said that copies thereof would be circulated. Shri T. B. Vittal Rao asked about circulation of the proceedings. I said that copies are there in the Library, not one or two but three or four copies. Now the hon. Member comes to some other matter. The hon. Minister said 'Yes'. I cannot allow such kind of interference with the regular work.

Shri T. B. Vittal Rao: The Report of this Committee has been pending examination by Government for two or three years.

Mr. Speaker: That is another matter.

Shri T. B. Vittal Rao: The hon. Minister promised that before the end of the session, he would give the Government's decision. So we refrained from raising a discussion on it.

Mr. Speaker: Order, order. I have repeatedly said that this kind of casual interference with the work we are getting on should not be there. If he had only written to me yesterday, I would have asked the Minister to come prepared with it. Hon. Members do not think in advance. What can I do?

Shri T. B. Vittal Rao: That is what happens. We are so busy.

Shri Tangamani: Today is the last day.

Mr. Speaker: I cannot allow questions to be put offhand even on the last day. We have got so much of other work.

12.39 hrs.

COMMITTEE ON SUBORDINATE
LEGISLATION

MINUTES AND TENTH REPORT

Sardar Hukam Singh (Bhatinda): I beg to lay on the Table the Minutes of the sitting (Twenty-ninth and Thirtieth) of the Committee on Subordinate Legislation held during the Twelfth Session.

Sir, I beg to present also the Tenth Report of the Committee on Subordinate Legislation.

12.39½ hrs.

CALLING ATTENTION TO
MATTERS OF URGENT PUBLIC
IMPORTANCE

(i) OIL REFINERY IN GUJARAT

Shri Yajnik (Ahmedabad): Under Rule 197, I beg to call the attention of the Minister of Steel, Mines and Fuel to the following matter of urgent public importance and I request that he may make a statement thereon:—

"The plans and estimated cost of constructing an oil refinery in Gujarat and of laying pipelines from Gujarat to Bombay."

The Parliamentary Secretary to the Minister of Steel, Mines and Fuel (Shri Gajendra Prasad Sinha): I appreciate the interest of the Honourable Member in wanting to know the details about the proposed refinery in Gujarat and of transport of oil to Bombay.

It would, however, be premature at this stage to indicate the cost estimates for the Gujarat refinery until the preparation and receipt of detailed project report. In any case more information is likely to become available in about a month or two and it may be possible to give further information to the House about the latest position i.e. during the next Session